

# Maharashtra Regional Planning Boards (Finance and Accounts) Rules, 1967

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# Maharashtra Regional Planning Boards (Finance and Accounts) Rules, 1967

In exercise of the powers conferred by clauses (xxxii), (xxxiii), (xxxiv) and (xxxv) of sub-section (2) Section 153 read with sections 130, 131, 132 and 133 of the Maharashtra Regional and Town Planning Act, 1966 (Mah. XXXVII of 1966), and of all other powers enabling it in that behalf, the Government of Maharashtra hereby makes the makes the following Rules, the same having been previously published as required by sub-section (1) of the said Section 158, namely:-

### 1. Short title :-

These Rules may be called the Maharashtra Regional Planning Boards (Finance and Accounts) Rules, 1967.

### 2. Definitions :-

In these Rules unless the context otherwise requires,-

(a) "Act" means the Maharashtra Regional and Town Planning Act, 1966 (Mah. XXXVII of 1966);

(b) "Form" means a form appended to these rules;

(c) "Section" means a section of the Act;

(d) Words and expressions used in these rules but not defined shall ;iave the meanings respectively assigned to them in the Act.

#### 3. Money how to be deposited :-

The Board shall keep on hand a sum of Rs. 500 for petty expenses

and any sun in excess of Rs. 500 but not exceeding Rs. 10,000 in its funds shall be kept by the Board in current account in any bank referred to in sub-section (3) of Section 130.

## 4. Form of Budget :-

The Board shall every year on or before the 1st day of February prepare and submit to the State Government for approval an annual estimate of the anticipated income and proposed expenditure during the next financial year in Form 'A' in quadruplicate. Such estimate shall be accompanied by an establishment Schedule in Form 'B'.

## 5. Accounts. :-

(1) The Board shall maintain its accounts in suitable forms to be adopted with the previous approval of the Chief Auditor, Local Fund Accounts, Bombay.

(2) The Board shall prepare an annual statement of accounts in Form 'C'. The balance sheet of the Board shall be ir. Form 'D'. It shall be accompanied by an account of income and expenditure in Form 'E' and a statement of honoraria, salaries and allowances paid to the members, officers and servants of the Board in Form 'F'.

## 6. Annual Report. :-

The Board shall prepare an annual report indicating the progress of the activities during the financial year and shall submit copies thereof to the State Government in quadruplicate on or before the 30th June next following. The report shall contain inter alia the following details:-

(a) General information on the activities of the Board, changes in the constitution of the Board if any, and other like matters of importance;

(b) Progress of surveys and of preparing existing land use map;

(c) Progress made in formulating proposals for the Regional plan;

(d) Other activities entrusted to the Board;

(e) Programme for the next year;

(f) Directions given by the State Government and compliance by the Board;

(g) Brief note on the finances of the Board together with the annual

statement of accounts. the balance sheet and the income and expenditure account.